

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-519
CP-38/241-242/PB/2020
CA/529/2020, CA/664/2020

IN THE MATTER OF:

Amrita Gujral & anr.

.....Applicant

Vs.

Hyperhire Pvt. Ltd. & ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Nihit Nagpal, Mr. Manas Syal, Advs.

For the Respondent : Ms. Diya Rastogi, (Proxy counsel)

ORDER

Ld. Counsel on behalf of the Petitioner is present. Proxy Counsel on behalf of the Respondent is also present and submitted that the arguing Counsel is on his leg before the Hon'ble High Court therefore sought adjournment. List the matter on **20.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)